



सत्यमेव जयते

The Gauhati High Court, At Guwahati

[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

Published under the authority of Hon'ble The Chief Justice

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NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE JUDGES	PERIOD
	[DIVISION BENCH-I] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> <ol style="list-style-type: none">1. Writ Appeals other than Foreigner matters.2. Writ Petitions against Order of CAT.3. Contempt Matters relating to Division Bench- I.4. SARFAESI Act matters.5. Hill Reference matter.6. Income Tax Appeal matters.7. Appeals under Companies Act.8. PIL and Taken up matters.9. Habeas Corpus matters.10. Confirmation of Decree of Divorce and Such Matrimonial Appeals. <i>Any such matters as may be specifically directed to be listed.</i>	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE SOUMITRA SAIKIA	FROM 16-08-2022 TO 18-08-2022
	[DIVISION BENCH- II] [COURT NO. 2] <i>This Bench will take up matters pertaining to:</i> <ol style="list-style-type: none">1. Contempt matters relating to Division Bench-II.2. WP(C) relating to Police and Army Actions.3. Custodial Death.4. Contempt Petition (Criminal).5. Criminal Appeal including Hill Appeal.6. Criminal Appeal (J).7. All Criminal Appeal.8. Death Reference Cases <i>Any such matters as may be specifically directed to be listed.</i>	HON'BLE MR.JUSTICE N.KOTISWAR SINGH AND HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY	-DO-

	<p>[CIVIL BENCH-II] [COURT NO. 3]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions. 	<p>HON'BLE MR. JUSTICE L.S. JAMIR</p>	<p>-DO-</p>
	<p>[SPECIAL DIVISION BENCH] [COURT NO. 4]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Appeal (Foreigners Matter). 2. Writ Petition (Foreigners Matter). <p>Any such matters as may be specifically directed to be listed.</p>	<p>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK AND HON'BLE MRS. JUSTICE MALASRI NANDI</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- IV AND I] [COURT NO. 6]</p> <p><u>This Bench will take up matters pertaining to</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matters. 3. Residuary Writ Petitions except Police/Army action. 4. LA Appeal. 	<p>HON'BLE MR. JUSTICE SUMAN SHYAM</p>	<p>-DO-</p>
	<p>[CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS] [COURT NO. 9]</p> <p><u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Criminal Appeal including Criminal Appeal (Jail). 2. Bail matters (where punishment is more than 7 years). 3. Criminal Petition. 4. Criminal Revision Petition. 5. Matters related to retirement benefits. 6. W.P.(Crl.) Matters (Other than Habeas Corpus and where punishment is more than 7 years). 7. M.F.A. 	<p>HON'BLE MR. JUSTICE KALYAN RAI SURANA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-III] [COURT NO. 10]</p> <p><u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 4. Writ Petition (Civil) under Labour and Industrial Law etc. 	<p>HON'BLE MR. JUSTICE NELSON SAILO</p>	<p>-DO-</p>

	<p>[CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS] [COURT NO. 11]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Tr. Petition (Crl.)</i> 2. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</i> 3. <i>Criminal Appeal.(Including fresh cases)</i> 4. <i>Criminal Appeal (J).(Including fresh cases)</i> 5. <i>Criminal Petition.(Including motion)</i> 6. <i>Criminal Revision Petition.</i> 7. <i>Matters related to retirement benefits.</i> 8. <i>W.P.(Crl.) Matters(Other than Habeas Corpus and relating to offences under Special Acts including PC Act and POCSO Act).</i> 	<p>HON'BLE MR. JUSTICE AJIT BORTHAKUR</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH-IV AND I] [COURT NO. 12]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to Settlement by State Government etc.</i> 2. <i>Writ Petition relating to Land Matters.</i> 3. <i>Residuary Writ Petitions except Police/Army action.</i> 4. <i>LA Appeal.</i> 	<p>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH-III] [COURT NO. 14]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i> 2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i> 3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i> 4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i> 	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH-IV AND I] [COURT NO. 15]</p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to Settlement by State Government etc.</i> 2. <i>Writ Petition relating to Land Matters.</i> 3. <i>Residuary Writ Petitions except Police/Army action.</i> 4. <i>MAC Appeal (Including Hearing).</i> <p><i>(After rising from the Division Bench-I and when Division Bench-I is not sitting)</i></p>	<p>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</p>	<p><i>-DO-</i></p>

	<p>[CIVIL BENCH-1] [COURT NO. 16]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. R.F.A. 2. Second Appeal Order. 3. R.S.A. 4. M.F.A. 5. F.A.O. 6. Civil Revision Petition 7. Civil Revision Petition(I/O) 8. Testamentary Cases. 9. Arbitration Appeal. 10. Transfer Petition (Civil). 11. MAC Appeal(Including Hearing) 	<p>HON'BLE MR. JUSTICE PARTHIVYOTI SAIKIA</p>	<p>-DO-</p>
	<p>[CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS] [COURT NO. 17]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Bail matters (where punishment is less than 7 years). 2. Criminal Appeal including Criminal Appeal (Jail).(Including fresh cases) 3. Criminal Petition. 4. Criminal Revision Petition (Including motion). 5. Matters related to retirement benefits. 6. M.F.A. 7. W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is less than 7 years). 	<p>HON'BLE MR. JUSTICE ROBIN PHUKAN</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-1] [COURT NO. 18]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. M.F.A. 2. Civil Revision Petition 3. Civil Revision Petition(I/O) 4. Transfer Petition (Civil). 5. MAC Appeal(Including Hearing) 6. F.A.O. 7. Transfer Petition(Civil). 8. Arbitration Appeal. 	<p>HON'BLE MR. JUSTICE K.SEMA</p>	<p>-DO-</p>